

**Annexure-A**

**Weekly Report on Action taken in Special All-India Drive against Fake Registrations**

Name of the State/ CGST Zone:

Week ending: .....

(Amount in Rs Lakhs)

S. No	No. of GSTINs shared by GSTN/DGAR M	No. of GSTINs identified locally	Total no. of GSTINs to be verified	No. of GSTINs for whom verification conducted	No. of Non-existing GSTINs found	Action taken					Total Amount of evasion of tax/ ITC detected	Total Amount recovered from GSTINs in the jurisdiction of tax authority	No. of recipients (GSTINs) of such non-existing GSTINs to whom credit has been passed on		Number of recipient s GSTINs located outside jurisdiction, details of which have been shared with the concerned jurisdictional tax authority	Remarks
						No of GSTINs suspended	No of GSTIN cancelled	ITC blocked under Rule 86 A		No of GSTINs where Provisional attachment made under section 83 of CGST Act			Within jurisdiction	Outside Jurisdiction		
								Total no. of GSTINs	Total amount of ITC blocked							
1	2	3	4(2+3)	5	6	7a	7b	7c	7d	7e	8	9	10a	10b	11	12

**Note:**

1. The report is to be given for action taken up to week, i.e. for the period from start of the drive up to the end of the week, for which report is being sent.
2. A separate note may be enclosed in respect of any special modus operandi noticed during the week.

**Annexure-B**

**Intimation about details of the recipients of the non-existent suppliers detected during the special All-India drive against fake registrations**

- A. Tax administration of the non-existent supplier:
- B. Tax administration of the recipient:
- C. Details of the supplier, recipients and the tax amount involved:

GSTIN of the non-existent supplier, along with Name & Address	GSTIN of the recipient	Name & Address of the recipient(s)	Tax amount/ ITC involved (in Rs Lakhs)				
			CGST	SGST	IGST	Cess	Total
1	2	3	4	5	6	7	8 (4+5+6+7)

- D. Other relevant details, if any:
- E. Details of enclosures (Panchnama/ Inspection report/ PV report/ Other relevant documents or evidences):

Place:

Date:

(Signature)  
Name:  
Designation:  
Email address:

Enclosures: As above

**Annexure – C**

**GSTIN-wise feedback regarding the outcome of the action against the suspicious GSTINs**

Name of the State/ CGST Zone:

Date of submission:

S. No.	GSTIN	Legal Name/ Trade Name	Tax involved as estimated by GSTN/ DGARM/ tax administration (Rs. In Lakhs)	Was the lead correct? (Y/N)	If lead not correct, reason. (Choose one from - a/ b/ c/d) #	Action on GSTIN Registration (Suspended/ Cancelled/ No Action)	Detected tax amount (Rs. In Lakhs)	Recoveries made till date (Rs.)	Remarks
1	2	3	4	5	6	7	8	9	10

**Note-** Details are to be provided for each GSTIN covered in the drive, whether in the initial list or added subsequently

# For Column 6 - Reason for lead not correct - Please choose one of the following-

- a. Data incorrect
- b. Data correct but taxpayer had reasonable explanation
- c. Data correct but taxpayer had complied before enforcement action
- d. Case already investigated before enforcement action